

**STATEMENT REGARDING GOVERNMENT BUSINESS**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, with your permission, I rise to announce that Government Business during the remaining part of the 262<sup>nd</sup> Session of Rajya Sabha will consist of:-

1. Consideration and return of the following Bills, as passed by Lok Sabha:-

- (i) The Appropriation (No. 3) Bill, 2023; and
- (ii) The Appropriation (No. 4) Bill, 2023

2. Consideration and passing of the following Bills, as passed by Lok Sabha:-

- (i) The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023; and
- (ii) The Government of Union Territories (Amendment) Bill, 2023.

3. Consideration and passing of the following Bills, after they are passed by Lok Sabha:-

- (i) The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023;
- (ii) The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023;
- (iii) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023;
- (iv) The Bharatiya Nyaya (Second) Sanhita, 2023;
- (v) The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023; and
- (vi) The Bharatiya Sakshya (Second) Bill, 2023.

4. Consideration and return of the following Bills, after they are passed by Lok Sabha:-

- (i) The Central Goods and Services Tax (Second) Amendment Bill, 2023; and
  - (ii) The Provisional Collection of Taxes Bill, 2023;
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